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In addition to the above the Engineering Export Promotion Council has been taking the following steps on continuing basis:

Sending out Trade delegations and Study teams, conduct of market surveys, maintenance of foreign offices abroad, dissemination of market information to exporters publicity and propaganda abroad, participation in exhibitions and trade fairs abroad.

*170 [Transfered to the 8th March, 1973.]

MISUSE OF EXPORT INCENTIVES BY BATA SHOE CO.

•171. SHRI KALYAN ROY : SHRI BHOLA PRASAD : DR. Z. A. AHMAD :

Will the Minister of COMMERCE be pleased to refer to the reply given to Starred Questions No. 156 and the Supplementaries ihereto in the Rajya Sabha on 21st November 1972 and state:

- (a) whether any action has been taken against the Bata Shoe Company for submitting false claims in order to secure the benefits of various export incentives; and
- (b) what are the charges against the Bata Shoe Company and the details thereof?

THE MINISTER OF COMMERCE <PROF. DEBIPRASAD CHATTOPADH-YAYA): (a) and (b) The information is being collected and will be laid on the Table of the House.

SHRIMP DEAL BY UNION CARBIDE

*172. SHRIMATI PRATIBHA SINGH: SHRI GANESH LAL MALI:

Will the Minister of COMMERCE be pleased to state :

- (a) whether Government have ordered *A* CB1 probe into the so called shrimp deal by the *Union* Carbide; and
- (b) if so, the details of the case and the irregularities that have come to Govern ment's notice in view of which the CBI inquiry has been ordered?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. «C. GEORGE): (a) No, Sir.

(b) Does not arise.

VALUABLES SEIZED FROM BALAYOGESHWAR

*173. SHRIMATI SATYAVATI DANG: SHRI SB. BOBDEY : SHRI A. G. KULKARNI : SHRIMATI VIDYAWATI CHATURVEDI : SHRI N. JOSEPH : SHRIS. A. KHAJA MOHIDEEN: SHRI V. R. PARASHAR :

Will the Minister of FINANCE be pleased to refer to the reply to Unstarred Question No. 969 given in the Rajya Sabha on the 28th November, 1972 and state:

- (a) whether any final decision has since been taken in regard to valuable seized from Balayogeshwar; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) and (b) A Show cause Notice was served by the Customs authorities on Shri Prem Pal Rawat alias Balyogeshwar and two other persons on 30-12-72 asking them to show cause why the goods seized at Palam airport on 7-11-1972 should not be confiscated. Interim replies to the Show Cause Memo have been received and the parties concerned have also inspected the records relied upon. Final reply to the Show Cause Notice is now expected soon. The question of imposition of personal penalties and launching prosecution against the offenders under the Customs Act, 1962 is being examined.

USE OF JUTE IN TEXTILES

◆174. SHRI SALIL KUMAR GANGULI: SHRI SASANKA SHEKHAR SANYAL: SHRI SUHRID MULLICK CHOUDHURY:

Will the Minister of COMMERCE be pleased to state the steps that are being taken or have been taken by Government for promoting the use of Jute in textiles for wearing apparels?

THE MINISTER OF COMMERCE (PROF. DEBIPRASAD CHATTOPADH-YAYA): The Indian Jute Industries Research Institute, which is aided by Government, has been conducting continuous research in this field. Certain inherent